

NATIONAL COMPANY LAW TRIBUNAL

COURT- I, MUMBAI

SPECIAL BENCH

Item 10

C.P. (IB)/4022/(MB)/2019

CORAM:

SHRI. MANOJ KUMAR DUBEY

SHRI. KISHORE VEMULAPALLI

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **31.10.2022**

NAME OF THE PARTIES: - **Nuvoco Vistas Corporation Ltd V/s Stone
Export House Pvt Ltd**

Appearance (via video-conference):

For the Applicant : Ms. Avni Bhansali, Advocate

For the Respondent : None present

Sections 9 of the IBC, 2016

ORDER

Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor. Ld. Counsel for Operational Creditor submits that earlier, this Bench has directed the Operational Creditor for substantial Service on the Corporate Debtor through paper publication. However, Counsel reported that due to some personal reason the Operational Creditor failed to comply with the order of this Bench and they have not published Notice through paper publication for effecting service on the Corporate Debtor. Today, Counsel for the Operational Creditor again seeks permission to serve Corporate Debtor through paper publication. Permission is granted. Operational Creditor is directed to serve Notice on the Corporate Debtor by publishing Notice in two Newspapers (i.e. one in English Language Newspaper

and another in Local Vernacular Language Newspaper), having wide circulation in the area where the registered office of the Corporate Debtor and the Business of the Corporate Debtor is situated. Ld. Counsel for the Operational Creditor is also directed to place on record Affidavit of Service, enclosing therewith proof of service of Notice on the Corporate Debtor by way of Paper Publication thereby attaching Newspapers Cuttings. List this matter on Board on 05.12.2022, for further consideration and hearing.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Vedant Kedare

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)